

(b) if so, the steps taken by Government to stop the sale of such literature?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) and (b). The agreement entered into by Railways with the Bookstall Contractors provides the following clause:

"The Licensor shall have the right of prohibiting the sale or exhibition of any publication of an obscene or scurrilous nature and of any publication to which goods, sufficient and reasonable objection can be shown; and the decision of the Licensor in this behalf shall be final and binding on the Licensees."

Inspections are carried out by departmental officials and members of non-official Bookstall Advisory Committees to check and prevent sale of obscene literature by the Bookstall Contractors. In cases where Contractors are found selling such literature deterrent action is taken against them in terms of the agreement.

In a recent case, however, where the sale of a paper which was considered as being obscene was prohibited, the Punjab High Court has held, on the petition filed by the owner of the paper concerned, that law does not authorise the Railway Board to exclude any publication from sale on its own determination that it is obscene, unless it has been previously proscribed by the Government. In view of this judgment, the ban imposed was withdrawn. The position arising out of this judgment is under consideration.

Old Zari (Gold Thread) Embroidery

896. Shri Vishram Prasad:
Shri Yashpal Singh:
Shri Bagri:
Shri Kinhen Pattanayak:
Dr. Ram Manohar Lohia:

Shri Utiya:
Shri Ram Sewak Yadav:

Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 730 on the 16th November, 1965 and state:

(a) whether Government have completed investigation regarding the unemployment of workmen engaged in Zari Industry; and

(b) if so, whether Government have formulated any scheme to rehabilitate them?

The Minister of Commerce (Shri Manubhai Shah): (a) The investigation regarding unemployment in the Zari Industry of Surat has not yet been completed.

(b) This will be considered after the investigation report is received.

T.A. and D.A. to Members of Lokur Committee

897. Shri Gulshan:
Shri Buta Singh:
Shri Yashpal Singh:

Will the Minister of Social Welfare be pleased to state:

(a) the total amount of T.A. and D.A. paid to the three Members of the Lokur Committee on the revision of the list of Scheduled Castes and Scheduled Tribes during 1965;

(b) the total amount spent by the Committee as a whole including the salaries and allowances of all the staff engaged by the Committee; and

(c) whether the Committee was authorised by Government to tour all over India and incur expenditure?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrashekhari): (a) and (b). The three Members of the Committee and the staff who were all Government Officers were performing the duties in addition to their own duties in their respective Departments and

Ministrise. The details about amount spent by the Committee are being collected and will be placed on the Table of the House.

(c) Yes.

Harijan Agricultural Labourers

898. **Shri Buta Singh:**
Shri Gulshan:
Shri Yashpal Singh:

Will the Minister of Social Welfare be pleased to state:

(a) whether Government are aware that a large number of Harijan agricultural labourers are either unemployed or under-employed in the various states in the country; and

(b) whether Government propose to take some steps to provide these workers with agricultural land on long-term lease with a view to increasing food production?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) Yes, Sir.

(b) The Government of India have a scheme of giving financial assistance to States under the Centrally Sponsored Programme for resettlement of landless agricultural labourers on land. The Harijan agricultural labourers are also getting the benefit of this scheme.

Harijans

899. **Shri Buta Singh:**
Shri Gulshan:
Shri Yashpal Singh:

Will the Minister of Social Welfare be pleased to state:

(a) whether any survey has been conducted in regard to the grievances of the Harijans in the various States;

(b) if so, the findings thereof; and

(c) the proposals of Government to redress such grievances?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) to (c). No such survey has been conducted. However, a Committee has been appointed to go into the question of untouchability as also the problems relating to economic uplift and educational development of Scheduled Castes. Their report will contain an assessment of the needs of the Scheduled Castes. The Committee has not yet completed its labours. Necessary action will be taken when the report is received.

Holiday Camps for Children

900. **Shrimati Renuka Barkataki:**
Shri R. S. Pandey:
Shri Rajeshwar Patel:
Shri Ravindra Varma:
Shri R. Barua:

Will the Minister of Social Welfare be pleased to state:

(a) whether Government have any scheme under consideration to set up holiday camps for children; and

(b) if so, the main features thereof?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) and (b). The Central Social Welfare Board, New Delhi, has been implementing a scheme of Holiday Homes for Children since 1958. Under this scheme, the Board sanctions grants-in-aid to voluntary welfare organisations for organising holiday camps for children in the age-group 10-16 and belonging to families with an annual income of Rs. 3,000 or less. The maximum amount of grant, which may be sanctioned for a camp of 15 days for 50 children is Rs. 3,000. The objectives of the scheme are as follows:—

(a) To stimulate real enjoyment and appreciation of outdoor life;

(b) To provide training in citizenship through give and